

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5084  
ANSWERED ON:10.12.2010  
LAND VALUE IN TAX NET  
Rao Shri Sambasiva Rayapati

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether the land value is likely to be kept out of tax net in future;
- (b) if so, the details worked out so far;
- (c) the views of the States, experts and public in this regard especially about the SC/ST lands;
- (d) the implementation status thereof; and
- (e) the final decision taken so far, State wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S.PALANIMANICKAM)

- (a) Under the Central Excise Act and the Customs Act, taxation of land or land value is not involved. When land is sold, there is a possibility of capital gains tax under the Income Tax Act. Land value under certain circumstances is exigible to wealth tax. But there is no proposal to change the method of taxation in this respect.
- (b) to (e): In view of the reply to (a) above., questions do not arise.